

**Car allowance to DESU Staff**

2373. SHRI CHINTAMANI PANI-GRAHI: Will the Minister of ENERGY be pleased to state:

(a) what are the criteria for grant of car allowance to DESU staff;

(b) the category of officers who are given this allowance and the amount paid per month;

(c) whether it is a fact that some officers in DESU who are not assigned touring duties get car allowance; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Such of the officers whose duties involve travelling in the discharge of their duties, are eligible for Car allowance.

(b) A statement showing the category of officers who are given the car allowance and the amount paid per month is attached.

(c) DESU has reported that no officer whose duties do involve extensive travelling in their field of duties is given car allowance.

(d) Does not arise.

**Statement**

*List of Officers in receipt of Fixed conveyance car allowance on 28-8-1981*

Sl. No.	Category	Rate of Conveyance Car Allowance p.m.	Remarks
1	2	3	4
		Rs.	
1.	General Manager . . . . .	700*	
2.	Dy. General Manager . . . . .	700*	
	<i>A—Engineering</i>		
1.	Chief Engineers . . . . .	700*	
2.	Addl. Chief Engineers . . . . .	700*	
3.	Dy. Chief Engineer . . . . .	700*	
4.	Supd. Engineers . . . . .	700	
5.	Secretary to G.M. (E) . . . . .	700	
6.	Executive Engineers (except working on Generation) . . . . .	595	
7.	Asstt. Executive Engineers (except working on generation)	425	} Whose pay is Rs. 1000/- per month and in receipt of fixed conveyance (scooter/motor-cycle) allowance are now entitled to car allowance from 6-7-81.
8.	Asstt. Engineers (except working on Generation)	425	

1	2	3
9	Chief Commercial Officer . . . . .	700
	<i>B—Non-Engineer</i>	
1	Financial Advisor & Chief Accounts Officer . . . . .	700
2	Chief Personnel Officer . . . . .	700
3	Chief Labour Welfare Officer . . . . .	700
4	Chief Medical Officer . . . . .	700
5	Officer on Special Duty (Enq.) . . . . .	700
6	Dy. Finance Officers . . . . .	700
7	Legal Officer . . . . .	700
8	Vigilance Officer . . . . .	700
9	Administrative Officer (General) . . . . .	700
10	Administrative Officer (Technical) . . . . .	700
11	Administrative Officers (Personnel) . . . . .	700
12	Administrative Officers (Establishment) . . . . .	595
13	Public Relations Officers . . . . .	595

\*Such of the senior Officers to whom staff cars have been provided they shall cease to draw car allowance from the date.

**Changes made in films after issue of Censor certificates**

2374. DR. SUBRAMANIAM SWAMY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government are aware that some film producers are making changes in the films after obtaining certificates from the censors and exhibiting such amended films;
- (b) if so, the details thereof; and
- (c) what action Government propose to take against such producers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (c). There are reports about some cases of interpolations in films during their public exhibition in cinema houses. This means that the films certified by the Board of Film Censors are not always exhibited in the form in which they are certified. Enforcement of

the penal provisions in the Cinematograph Act 1952 is the responsibility of the State Governments and Union Territory Administrations. The Board of Film Censors does not therefore have full details of all the cases in which the producers made unauthorised changes in the films after obtaining certificates from the Board. In the recent past, the Board came across the case of alleged interpolations in a Kannada feature film "Antha". The Board has also received a complaint regarding alleged interpolations in a Malayalam film entitled "Padakuthira" from Judicial II Class Magistrate from Madurai. It has also been reported that the film "Kechuthamburatti" (Malayalam) is being exhibited with Hindi sub-titles and with the word "Sexy Girl" added to the title, for which no endorsement to the Censor certificate has been obtained from the Board. Appropriate action by the Board is already in hand in respect of these cases.